

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. 329/93

Smt. Chandrabhaga Janardhan Salve

2
... Applicant.

V/s.

The General Manager,
Central Railway,
Bombay.

Union of India through
respondent No.1

... Respondents.

CORAM: Hon'ble Shri V.D.Deshmukh, Member (J)

Appearance:

Shri E.R. Naik, counsel
for the applicant.

ORAL JUDGEMENT.

DATED: 18.6.93

After reading the reliefs claimed by the applicant it is obvious that the entire application is misconcieved and certain reliefs cannot be claimed by the applicant. In view of the above the learned counsel for the applicant requests for permission to withdraw the application with liberty to file proper application. Application is permitted to be withdrawn with liberty to file proper application on the same casue of action.


(V.D. DESHMUKH)
MEMBER (J)

NS